

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 405 OF 2017 IN  
E.P. NO. 02 OF 2017**

**Dated: 30<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M.P.Biomass Energy Developers Association & Ors. ...Appellant(s)  
Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Neha Garg  
Ms. Saloni Sacheti

Counsel for the Respondent (s) : Mr. Purushaindra Kavar, SR. Adv.  
Mr. Nitin Gaur for R-2

**ORDER**

**IA NO. 405 of 2017  
(Appl. for urgent Listing)**

We have heard learned counsel for the parties and perused the explanation offered in the application. We find the same to be acceptable.

Registry is directed to list the matter for admission on **31.05.2017**.  
Application is disposed of.

**(I.J. Kapoor)**  
**Technical Member**  
mk/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**